

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI R.K.PANDA, ACCOUNTANT MEMBER
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.1404/Del/2017
(ASSESSMENT YEAR-2013-14)**

Sh. Janardan Prasad Verma 302/7, East End Apartments Mayur Vihar Phase-1, Extension Delhil-110 096 PAN-AADPV 4204E	Vs.	The Asst. CIT Central Circle-17 New Delhi.
(Appellant)		(Respondent)

Appellant By	Sh. Arvind Kumar, Adv.
Respondent by	Mrs. Aashna Paul, CIT
Date of Hearing	10.06.2021
Date of Pronouncement	10.06.2021

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

This appeal has been preferred by the assessee against order dated 06.01.2017 passed by the Learned Commissioner of Income Tax (Appeals)-27, New Delhi {CIT(A)} and pertains to Assessment Year: 2013-14.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on 10th June, 2021.

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER

Dated: 10/06/2021
PK/Ps

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT DEHRADUN